

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


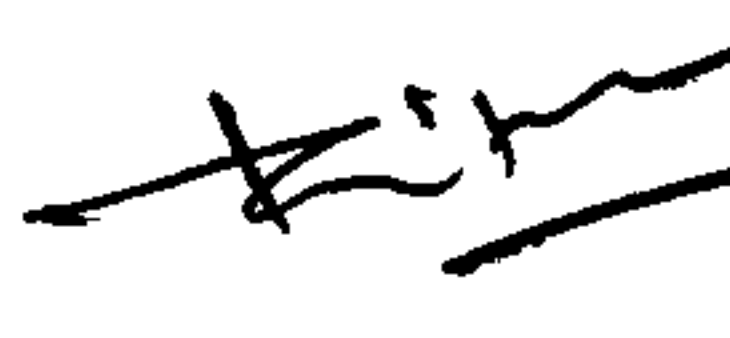
C.P. (I.B) No. 144/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018**

Name of the Company: Ador Welding Ltd.
V/s.
PSL Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	D. C. SEJPAL	ADVOCATE	PETITIONER	
2.	NAVIN PAHWA WITH RITU SHAH FOR THAKKAR AND PAHWA	SR. ADV ADV.	Resp.	

ORDER

Learned Advocate Mr. D.C Sejpal present for Operational Creditor/Petitioner.
Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah
present for Respondent.

Both sides counsel represented that the Hon'ble High Court of Bombay vide its order
dated 05.01.2018 made in Company application no. 572/2017 in CP 434/2015
vacated the order dated 19.07.2017 whereby the stay of proceedings in CP(IB)
37/2017 has been granted.

Respondent shall file objections, if any, on or before 18.01.2018 serving a copy in
advance to other side.

List the matter on 19.01.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 09th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL